HIGH COURT OF JUDICATURE FOR RAJASTHAN PRINCIPAL SEAT AT JODHPUR

ORDER

Date: 17.12.2019

No. Accts/Bldg/47/2019

In continuation of earlier notice No. Accts/Bldg./46/2019 dated 13.12.2019, Accts/Bldg./45/2019 and order No. Accts/Bldg./44/219, dated 02.12.19, it is notified to all concerned that the Chambers of Category-II at New High Court Building at Jhalamand, Jodhpur have been allotted under Rajasthan High Court Principal Seat Advocates' Chambers (Allotment and Occupancy) Rules, 2019 ('the Rules 2019') to the applicant Advocate(s) as per enclosed lists with following terms and conditions:-

- 1. The Chambers have been allotted on non transferable license basis.
- 2. The License fee for the Chamber of Category-II shall be Rs. 1000/- per month payable @ 250/- by each licensee.
- The allottee shall have no right to claim suspension of license fee in whole or in part for any reason whatsoever.
- The license fee and other charges shall be payable also for the period during which the Court remains closed.
- 5. The licensee shall take separate electricity supply connection from the concerned electricity company and shall pay the electricity charges regularly as per the bill to the concerned electricity company.
- 6. In addition to the license fee, the licensee shall be liable to pay scavenging charges for Chambers Category-II, a sum of Rs. 800/- per month, which shall be liable to be revised by the Chief Justice from time to time.
- 7. The license fee and other charges specified as aforesaid, shall be payable in advance by the Seventh day of each month in cash or by pay order/demand draft drawn in favour of Registrar General, Rajasthan High Court, it will be open for the licensee to deposit the license fee and the other charges every year in advance.
- 8. The furnishing of the Chambers shall be carried out by the licensee at his own expense. No licensee in respect of a Chamber allotted shall at any time during the continuance of allotment carry out or caused to be carried out any structural, additional or alteration in the Chamber without consent in writing of the Chief Justice or his nominee.
- 9. The licensee to whom a Chamber has been allotted as aforesaid shall not use or cause or permit to be used the said Chamber in any other way than as an Advocate Chamber.

- 10. No licensee shall transfer, assign or sub-let the Chamber allotted to him in favour of any other person; nor shall such licensee share the Chamber with any other Advocate unauthorisedly.
- 11. The licensee shall be responsible for proper up-keep and maintenance of the Chamber in accordance with Municipal laws and such directions as may be issued by the Registrar General as per instructions of the Chief Justice.
- 12. No licensee shall use his Chamber before 9 a.m. and after 8 p.m. during day hours of the Court and before 7 a.m. and after 6.30 p.m. during the morning hours.
- 13. The Chambers shall be property of the Rajasthan High Court and shall remain completely under its control.
- 14. The allotment shall be effective from the date on which Chamber is made available for occupation pursuant to an order of allotment. The possession of the Chamber shall be handed over only after deposit of the security deposit and the advance license fee and proof of surrendering the Chamber, if allotted elsewhere. If the Chamber is not occupied within a period of two weeks of the allotment, the same shall be deemed to be cancelled.
- 15. The licensee shall indemnify the Rajasthan High Court against any loss or claim preferred against him/her by third parties as a result of acts/omission of licensee or his agents.
- 16. The allotment made may be cancelled at any time by the Chief Justice on breach of any of the terms and conditions indicated herein and as per Rules 2019.
- 17. The allotment shall terminate.
 - (a) On its cancellation by the Chief Justice; or
 - (b) On its surrender by the licensee concerned; or
 - (c) On licensee's ceasing to be a member of Rajasthan High Court

 Advocates' Association or Rajasthan High Court Lawyers'

 Association, as the case may be; or
 - (d) On licensee's name being removed from the roll of the Bar Council; or
 - (e) On licensee failing to deposit license fee and/or scavenging charges for six months; or
 - (f) On the death of the licensee ;or
 - (g) On the licensec being elevated to the Bench of the High Court/Supreme Court.

However, in case of joint allotment, the remaining allottees shall

continue to occupy the Chamber and the addition of the allottee shall be made in accordance with the allotment procedure laid down as aforesaid

18. Licensecs will have to affix his/her name plate on the Chamber as

approved by Rajasthan High Court.

19. If the allotment is cancelled or terminated under these rules, the licensee, heirs of the deceased licensee or other occupants occupying the Chamber shall vacate the Chamber within a period of 30 days from the date of cancellation/termination of allotment, as the case may be and the occupation of such Chamber beyond the period of 30 days will be treated as unauthorized occupation and penal/market rent, as may be fixed from time to time, shall be charged apart from other action for

recovery of possession as per applicable law.

20. On the death of the licensee, the Allotment Committee may consider the allotment of Chamber to the sons/daughters of the deceased licensee subject to the condition that he/she fulfills the eligibility conditions prescribed for allotment of the Chamber of the concerned

category.

The applicant advocate is required to do the needful in terms of above terms and conditions for handing over possession of the chambers including submission of proof of surrendering the chamber if allotted elsewhere. The Chamber allotted in the old premises be surrendered to the concerned Public Works Department Authorities by 20.12.2019.

The lists have been affixed on the Notice Board and uploaded on website of the High Court www.hcraj.nic.in.

By Order

Encl.: As Above.

REGISTRAR GENERAL

No. Accts/Bldg./2019/1115

Date: 17.12.2019

Copy forwarded to the following for information necessary action;-

- President, Rajasthan High Court Advocates Association, Jodhpur /Rajasthan High Court Lawyers Association, Jodhpur.
- General Secretary, Rajasthan High Court Advocates Association,
 Jodhpur/Rajasthan High Court Lawyers Association, Jodhpur.
- 3. Secretary, Bar Council, Rajasthan High Court, Jodhpur.
- 4. Notice Board, Rajasthan High Court, Jodhpur.

REGISTRAR GENERAL

LIST OF ADVOCATES TO WHOM CHAMBERS OF CATEGORY-II HAVE BEEN ALLOTED	FLOOR/CHAMBER NO.				
	ADVOCATE NAME				DEEPAK KORPAL
	ENROLLMENT NO.	ALREADY ALLOTTED	ALREADY ALLOTTED	ALREADY ALLOTTED	R29322008
	SR. NO	1	2	3	4
	GROUP NO.	160			
	SR NO.	Н			